

CENTRAL ADMINISTRATIVE TRIBUNAL  
ERNAKULAM BENCH

O.A. 590/95

Friday this the 28th day of April, 1995

CORAM:

HON'BLE MR. JUSTICE CHETTUR SANKARAN NAIR VICE CHAIRMAN

HON'BLE MR. S. P. BISWAS ADMINISTRATIVE MEMBER

S. Govindammal residing at C/o Chandra,  
Sweeper, Railway Quarters, 30-A  
Ernakulam Junction

Applicant

By Advocate Mr. P. Santhosh Kumar

vs.

1. The General Manager, Southern Railway  
Madras

2. The Divisional Personnel Officer  
Southern Railway,  
Palakkad

3. Parvati, 2nd wife of late A. Raman  
Gate Keeper C/o Divisional Personnel  
Officer, Southern Railway,  
Palakkad

Respondents

ORDER

CHETTUR SANKARAN NAIR (J), VICE CHAIRMAN

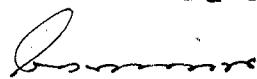
Applicant seeks a direction to respondents to  
disburse retiral benefits due to her late husband.

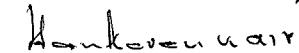
2. As the matter involves adjudication of facts  
we do not think we will issue a direction as prayed for,  
without such adjudication being made. It will have to  
be ascertained whether applicant is the legal heir of  
the deceased, whether there are other legal heirs, and  
so on. The second respondent will take a final decision  
on A1 representation made by applicant within two months  
from today, with notice to necessary parties and following  
the procedure laid down for disbursement of such amounts.  
Applicant may forward a copy of this order and a copy of  
the representation to second respondent, to facilitate  
speedy action.

3. Applicant apprehends that the amount in question may be paid to some other person, in the meanwhile. We see no justification for such an apprehension because we do not expect the Railways to act in a sporadic manner without adjudicating on claims.

4. Application is disposed of as aforesaid. There shall be no order as to costs.

Dated the 28th April, 1995.

  
S. P. BISWAS  
ADMINISTRATIVE MEMBER

  
CHETTUR SANKARAN NAIR (J)  
VICE CHAIRMAN

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